

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.281(ND)/2017
(Appeal No.)

IN THE MATTER OF:

M/s. Goldriver Infrastructure Pvt. Ltd. Applicant/petitioner
Vs.
Registrar of Companies Respondent

Order under Section 252 of the Companies Act

Order delivered on 13.03.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Sh. S.K. Mohapatra,
Hon'ble Member (T)

For the Petitioner/Applicant: Mr. Prince Mohan Sinha, PCS
For the ROC/RD, Delhi: Mr. Manish Raj, Company Prosecutor
For the Income Tax Deptt.: Ms. Lakshmi Gurung & Mr. Omkar Singh, Advocates

ORDER

Reply by Income Tax Department be filed within a week with a copy in advance to the learned counsel for the petitioner. It shall be treated as last opportunity.

List for arguments on 10.04.2018.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)